

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2017

Subject : Petition under Section 79 (1)(d) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) Regulations, 2008 and its amendments for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation.

Date of hearing : 6.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Indian Railways and Others

Parties present : Shri M.G. Ramachandran, Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Shri Manoranjan Sahoo, DVC
Shri Hasan Murtaza, Advocate, IPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for determination of transmission/ wheeling charge for open access customers in West Bengal and Jharkhand region under the DVC command area for the financial years 2017-18 and 2018-19 pursuant to the Appellate Tribunal for Electricity judgment dated 23.11.2007 in Appeal Nos. 271, 272, 273, 275 of 2006 and 8 of 2007 wherein it was held that all transmission systems of DVC be considered as a unified inter-State transmission system. Learned counsel for the Petitioner further submitted that the total transferable capacity of the transmission system for the financial year 2017-18 is 2473 MW which is based on the Load Flow Analysis of DVC T&D Network considering reliability margin and the per MW transmission charges works out to ₹ 20.93 lakh per annum. Therefore, the open access customers are required to pay the transmission/ wheeling charges at the rate of ₹1.744 lakh per MW per month.

2. Learned counsel appearing on behalf of India Power Corporation Ltd. (IPCL) submitted as under:

(a) With regard to the total transferrable capacity of transmission system for financial year 2017-18 based on the Load Flow Analysis of DVC T&D Network considering reliability margin, the Petitioner may be directed to furnish the details

of the Load Flow Analysis study of DVC T&D network for a better appreciation and analysis.

(b) The networks are designed to withstand Maximum Peak Load in MW, rather than Average Load in MW. Further, with the aggregate installed capacity of the DVC generating stations being around 7400 MW, the proposed total transferable capacity of 2473 MW appears to be inadequate.

(c) DVC vide its letter dated 13.6.2017 allowed the short-term open access for wheeling of 10 MW power by IPCL to its Luchipur Grid utilizing DVC's T&D network with a condition that IPCL would pay transmission charge @ 26.41 paise/Kwh on scheduled energy at DVC periphery. However, no transmission charge has been fixed by the Commission till date.

3. After hearing learned counsels for both the parties, the Commission directed the Petitioner to submit on affidavit by 23.3.2018, the details of the total transferrable capacity of transmission system for financial year 2017-18 based on the Load Flow Analysis of DVC T&D Network for a better appreciation and analysis, with an advance copy to the Respondents, who may file their response thereon, by 12.4.2018.

4. The Commission directed that due date of filing the information and response should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 26.4.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**